

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 104
CAA-26/ND/2020

IN THE MATTER OF:

**M/s. K.R. Equipments Pvt. Ltd. And
M/s. Cleanauto Solutions Pvt. Ltd.**

...PETITIONER

Section

Under Section 230-232

**Order delivered on 24.07.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner

:Mr. Praveen K. Mittal, Adv.

For the RD/OL

:Ms. Tania Sharma, Adv.

For the Income Tax Department

:Mr. Shailender, Adv.

ORDER

Heard the submissions made by the Learned Counsels for the Petitioner and RD/OL as well as Learned Counsel for the Income Tax Department. The Counsel for the Income Tax Department has submitted that they have filed their report and the Counsel for the petitioner has agreed to furnish an undertaking to meet the future tax liabilities if any and he is directed to file the undertaking within a week days. The Learned counsel for the RD/OL has prayed for time to file their report in the matter. At the request of the Counsel for the RD/OL a week's time has been granted. Matter is adjourned to

05.08.2020

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Meenu)